

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'G' NEW DELHI
BEFORE SHRI L. P. SAHU, ACCOUNTANT MEMBER
AND
SMT SUCHITRA KAMBLE, JUDICIAL MEMBER
I.T.A .No.-140/Del/2014 (A.Y 2010-11)**

Sunborne Energy Services India (P) Ltd. 9, Mathura Road, Jangpura New Delhi AANCS0054N (APPELLANT)	vs	ITO Ward-9(2) New Delhi (RESPONDENT)
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Appellant by	None
Respondent by	Smt. Anima Barnwal, Sr. DR

Date of Hearing	19.05.2016
Date of Pronouncement	19.05.2016

ORDER

PER SUCHITRA KAMBLE, JM

This appeal is filed by the Assessee against the order dated 29/10/2013 passed by CIT(A) XII, New Delhi for Assessment Year 2010-11. Despite sending notice of hearing sufficiently in advance, neither assessee attended nor any application for adjournment has been received. It is thus inferred that the assessee is not interested to prosecute this appeal.

2. Having regard to Rule 19(2) of Income Tax Appellate Tribunal Rules and following various decisions of Delhi Bench of the Tribunal including that of Multiplan India Ltd. [38 ITD 320 (Delhi)] and Hon'ble Madhya Pradesh High

Court's decision in case of Estate of Late Tukoji Rao Holkar Vs. CWT [223 ITR 480 (MP)], this appeal is treated as un-admitted and dismissed.

3. In result, the appeal of the assessee stands dismissed for non prosecution.

Order pronounced in the Open Court on 19th May, 2016.

Sd/-
(L. P. SAHU)
ACCOUNTANT MEMBER

Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER

Dated: 19/05/2016

*R. Naheed **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR

ITAT NEW DELHI

		Date	
1.	Draft dictated on	19/05/2016	PS
2.	Draft placed before author	19/05/2016	PS
3.	Draft proposed & placed before the second member	.2016	JM/AM
4.	Draft discussed/approved by Second Member.		JM/AM
5.	Approved Draft comes to the Sr.PS/PS	19.05.2016	PS/PS
6.	Kept for pronouncement on		PS
7.	File sent to the Bench Clerk	19.05.2016	PS
8.	Date on which file goes to the AR		
9.	Date on which file goes to the Head Clerk.		
10.	Date of dispatch of Order.		